

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:973
ANSWERED ON:28.11.2006
ANTI DUMPING DUTIES
Singh Shri Uday

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the European Union has recently slapped anti-dumping duties on imports of certain items from China;
- (b) if so, the facts and details thereof;
- (c) whether the Union Government of India have also received complaints from producer's Association against some Chinese firms exporting goods to India; and
- (d) if so, the details thereof and further steps Government propose to take in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JAIRAM RAMESH)

(a)&(b) : Yes, Sir. It has been published on the website of the European Communities

(http://ec.europa.eu/trade/issues/respectrules/anti_dumping/stats.htm.) that the European Union has imposed both provisional and definitive anti-dumping duties during 2006 on the exports of certain items from China. Provisional anti-dumping duties were imposed on the export of Chinese lever arch mechanisms, chamois leather, footwear (with leather uppers) and tungsten electrodes. Definitive anti-dumping duties were imposed on the exports of tartaric acid, lever arch mechanisms, chamois leather and plastic sacks and bags from China.

(b)&(d):Yes, Sir. A number of producer Associations have complained against dumping by Chinese firms exporting goods to India. Based on these complaints, the Government had initiated investigations. Out of 96 such investigations against Chinese exports, anti dumping duties have been imposed in 83 cases, primarily covering the product groups of chemicals & petrochemicals, pharmaceuticals, steel and other metals, fibres and yarns and consumer goods. Government would continue to take permissible and appropriate trade remedial measures for preventing dumping of goods from China as well as from other countries.